



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग I—खण्ड 1

PART I—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, फरवरी 1, 2018/माघ 12, 1939

No. 47]

NEW DELHI, THURSDAY, FEBRUARY 1, 2018/MAGHA 12, 1939

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 31st January, 2018

No. F. 22/68/SCA(ii)/Vol.V.—Consequent upon acceptance of the recommendations of the Seventh Central Pay Commission (7th CPC), Washing Allowance was abolished and subsumed in a newly proposed Dress Allowance and the Department of Expenditure advised for payment of Dress Allowance @ Rs.5000/- p.a. to class III and IV and Rs.10000/- p.a. to higher level officers of the Supreme Court. However, as notified vide para 6 of the Resolution dated 21st September, 2017, on direction, the matter was remitted back to Government for reconsideration and deferred till the decision on Judicial side (I.A.No.19 of 2016 in W.P.(C) No. 801/1986 pending before Supreme Court).

2. The Ministry of Law & Justice, Department of Justice vide its letter No.L-14011/03/2013-JUS dated 22nd December, 2017 has conveyed the approval of the Government to allow Washing Allowance at the following rates to the Officers/Officials/Non-clerical staff of Supreme Court of India with effect from 14th December, 2017 and the expenditure involved in this regard shall be met out of the sanctioned budget grant of the Supreme Court of India:—

S.No.	Designation/Group	Amount (Rs.)
1	Officers	1750/- per month
2	Officials	1250/- per month
3	Non-clerical	1350/- per month

3. The Hon'ble Supreme Court by its order dated 22nd January, 2018 has disposed of the I.A. No.19/2016 in W.P.(C) No.801/1986 titled "Supreme Court Employees Welfare Association v. Union of India & Ors." along with W.P.(C) No.1074/2017 and observed that the grievance of the Supreme Court Employees has been addressed substantially by the Government vide letter dated 22nd December, 2017.

4. In view of the approval of the Government as conveyed vide letter No.L-14011/03/2013-JUS dated 22nd December, 2017 of Department of Justice, Ministry of Law & Justice and in pursuance of decision dated 22nd January, 2018 of Hon'ble Supreme Court, Hon'ble Chief Justice of India has directed that Washing Allowance at the rate mentioned in the letter dated 22nd December, 2017 and reproduced in para 2 above shall be paid to the Officers/Officials/Non-clerical staff of Supreme Court with effect from 14th December, 2017 and the expenditure involved in this regard shall be met out of the sanctioned budget grant of the Supreme Court of India.

By Order and under the authority of Chief Justice of India,
DEEPAK JAIN, Registrar (Admn.II)

RAKESH
SUKUL

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RAKESH SUKUL
Date: 2018.02.01
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SUPREME COURT OF INDIA

No. F.22/68/SCA(ii)/Vol.V.
New Delhi, dated 2nd February, 2018

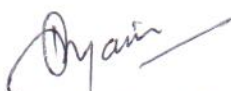
OFFICE ORDER

Consequent upon approval of the Government as conveyed vide letter No.L-14011/03/2013-JUS dated 22nd December, 2017 of Department of Justice, Ministry of Law & Justice and in pursuance of order dated 22nd January, 2018 of this Hon'ble Court in I.A. No.19/2016 in W.P.(C) No.801/1986 titled "Supreme Court Employees Welfare Association v. Union of India & Ors." and W.P.(C) No.1074/2017, Hon'ble Chief Justice of India has directed that Washing Allowance at the following rates shall be paid to the Officers/Officials/Non-clerical staff of Supreme Court with effect from 14th December, 2017 :-

S.No.	Designation/Group	Amount (Rs.)
1	Officers	1750/- per month
2	Officials	1250/- per month
3	Non-clerical	1350/- per month

The expenditure involved in this regard shall be met out of the sanctioned budget grant of the Supreme Court of India.

The Gazette Notification No.47 dated 1st February, 2018 in this regard is available on Supreme Court website www.sci.gov.in for information of all concerned.


[Deepak Jain]
Registrar(Admn.II)

Copy to :-

All concerned.